

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No. 64/2025 (WZ)**

Meghana Bhandari & Ors. Applicants

Versus

State of Maharashtra & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 6.**

I, Kartikeya Langote, aged about 53 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present Application is filed by the Applicant raising substantial question relating to the protection and conservation of numerous species and unique biodiversity situated within the Ganeshkhind Garden Biodiversity Heritage Site (BHS) from irreversible damage likely to be caused due to construction and operation of a 10 Million Liters Per Day (MLD) Sewage Treatment Plant across an area of 0.30 hectares



,being planned and executed by the drainage department of the Pune Municipal Corporation (PMC), in violation of relevant statutory provisions.

(2) I say and submit that the Respondent-MPCB has granted Consent to Establish dated 28/12/2021 to M/s Pune Municipal Corporation for proposed six nos. of STPs at different locations of Pune Municipal Corporation, for a period upto Commissioning of the unit or 5 years, whichever is earlier. A copy of the Consent to Establish dated 28/12/2021 is enclosed herewith and marked as an **Annexure –I**.

(3) I say and submit that in order to verify the compliance, the Officer of the Respondent-MPCB at Pune has visited the site on 27/11/2025 and observed as follows :-

- I. PMC authority has not yet started any work activity for installation of proposed STP on site.
- II. The PMC authority has installed temporary 3 Nos. of container type site offices.
- III. During the visit, Shri Sushil Tayade, Dy. Engineer, PMC informed that the existing Pump House is used for lifting of domestic effluent and sent to Bopodi STP for further treatment and disposal. A copy of Visit Report along with

photographs dated 27/11/2025 is enclosed herewith and marked as an **Annexure-II**.

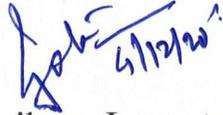
(4) Hence this Affidavit.

Solemnly affirmed on this 04th day of December, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No. 6.

ADVOCATE

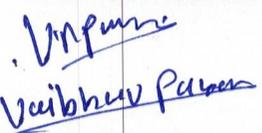

(Kartikeya Langote)
Sub-Regional Officer,
MPCB, Pune-I



BEFORE ME


KAILAS VINAYAK AHIWALE
ADVOCATE & NOTARY
GOVT. OF INDIA
PUNE DIST. MAHARASHTRA

U 4 DEC 2025

IDENTIFIED BY






Annexure- I

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax:
24044532/4024068/4023516
Website: <http://mpcb.gov.in>
Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (Mun)
No:- Format1.0/CC/UAN No.MPCB- 2112001586
CONSENT-0000109458/CE

Date: 28/12/21

To,
M/s. Pune Municipal Corporation,
Survey No. 74 (Part) and 75 (Part),
Kharadi, Pune.



Your Service is Our Duty

Sub: Consent to Establish for proposed Six Nos of STPs at different locations of Pune Municipal Corporation.

Ref: 1. Consent application submitted by Sub-Regional Officer-Pune-I
2. Minutes of 11th Consent Committee Meeting dtd-05.10.2021.

Your application No.MPCB-CONSENT-0000109458 Dated 25.02.2021

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- Conditions under Water (P &CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted quantity of discharge (MLD) | Standards to be achieved | Disposal |
|-------|-------------------------|---------------------------------------|--------------------------|-------------------------------------|
| 1 | Kharadi | 30.00 | As per schedule - I | After treatment in Mula Mutha River |
| 2 | Botanical Garden, Aundh | 10.00 | As per schedule - I | After treatment in Mula River |
| 3 | Baner | 25.00 | As per schedule - I | After treatment in Mula River |
| 4 | Warje | 28.00 | As per schedule - I | After treatment in Mutha River |
| 5 | Vadgaon | 26.00 | As per schedule - I | After treatment in Mutha River |

| Sr No | Description | Permitted quantity of discharge (MLD) | Standards to be achieved | Disposal |
|-------|--|---------------------------------------|--------------------------|---|
| 6 | Hadapsar Ramtekadi Industrial estate Plot No. 92 | 10.00 | As per schedule - I | After treatment into Ramtekwadi Nala to River Mula-Mutha. |

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| NA | | | | |

4. **Non-Hazardous Wastes:**

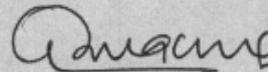
| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| 1 | NA | 0 | No. | 0 | 0 |

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA | | | | | |

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- The treated domestic effluent shall be reused/recycled for various purposes including gardening.
- There shall not be any discharge of effluent into river or any other water body.
- The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 100000.00 | MPCB-DR-6518 | 06/07/2021 | NEFT |

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

| Sr.No. | Name of STP | Quantity of effluent MLD |
|--------|--|--------------------------|
| 1 | Kharadi | 30.00 |
| 2 | Botanical Garden, Aundh | 10.00 |
| 3 | Baner | 25.00 |
| 4 | Warje | 28.00 |
| 5 | Vadgaon | 26.00 |
| 6 | Hadapsar Ramtekadi Industrial estate Plot No. 92 | 10.00 |

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

| Sr.No. | Parameters | Standards prescribed by Board |
|--------|-----------------------------|-------------------------------|
| 1 | pH | 6.5 to 9.0 |
| 2 | BOD (3 days 27°C) | 10.0 mg/l |
| 3 | COD | 50.0 mg/l |
| 4 | TSS | 20.0 mg/ l |
| 5 | Nh4-N | 5.0 mg/l |
| 6 | N-total | 10.0 mg/ l |
| 7 | Fecal Coliform (MPN/100 ml) | 100 mg/ l |

- C) The treated effluent shall be disposed
- After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.
- If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-
1. Will not cause the deterioration of sewers/drains.
 2. Will not cause any toxicity either at treatment works of enroot.
 3. Will not cause harmful effect on people working at treatment work or enroot.
- The local body shall fully treat such industrial effluent to meet the above standards.
2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

| <i>Sr. No.</i> | <i>Purpose for water consumed</i> | <i>Water consumption quantity (CMD)</i> |
|----------------|--|---|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 1250.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 0.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.





SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|-----------|--------|------------------------------|----------------------|--------------|-----------------------|-----------|----------|
| NA | NA | | 0.00 | - | - | NA | - |

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

| Parameters | Standards | |
|--------------------------|---------------|------------|
| Total Particulate Matter | Not to exceed | 30 mg/ Nm3 |

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).





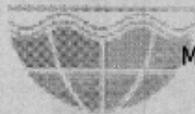
SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Compliance | Municipal Corporation & A Class Municipal Council (BG in Lakhs) | Time for Compliance | Period |
|---|--|---|---------------------|---------|
| Performance issues | | | | |
| 1 | Providing Closed sewer pipeline network for carrying total sewage specified jurisdiction to that particular STP so that no sewage is discharge without treatment. | 25 | 1 Year | |
| 2 | Criteria - To achieve full capacity of sewage treatment | | | |
| a. | 25 % or less | 100 | 1 Year | |
| b. | > 25% to 50 % | 75 | 1 Year | |
| c. | > 50% to 75 % | 50 | 1 Year | |
| d. | > 75 % and above | 25 | 1 Year | |
| 3 | Providing arrangement for treated sewage recycle and reuse atleast 50% for gardening, road side plantation, curing for building construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. (per STP) | 10 | 1 Year | |
| 4 | Providing adequate system for treatment / disposal of waste i.e. sludge to convert into manure. (per STP) | 5 | 1 Year | |
| 5 | To provide online flow meter with data logger at the inlet and at outlet of STP (per STP) | 2 | Six months | |
| Operation and Maintenance issues | | | | |
| 6 | Disposal of all solid waste like Grit etc. other than sludge generated from the STP at MSW site. (per STP) | 2 | Continuous | Monthly |
| 7 | Towards Operation & Maintenance of the Sewage Treatment Plant to achieve disposal standards. (per STP) | 5 | Continuous | Monthly |
| 8 | Obtaining approval from National Institute of Oceanography for fixing the treated sewage disposal point. (per STP) | 10 | 2 Year | Monthly |
| 9 | Maintaining Records (per STP) | 1.0 | Continuous | Monthly |
| 10 | All the Bank Guarantees shall be submitted in 15 days from the date of receipt of the consent and all shall be valid for four months more than validity of the consent. | | | |

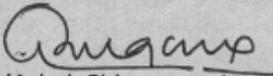
SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a-vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015, 26/2016 and 37/2016.
13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.

14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.



For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICE PUNE -1

Phone: 020-25811694
 Fax: 020-25811029
 Visit us at www.mpcb.gov.in
 E-mail: sropune1@mpcb.gov.in



Jog Center Bldg.
 2nd Floor, Wakdevadi,
 Old Mumbai Pune Highway,
 Pune 411003

“Your Service is our Duty ”



Visit Report

Name of industry/ Unit :- M/s. Pune Municipal Corporation, Pune. (STP Plant)
 Survey No. 74/75 Near EON IT Park Kharadi Village Pune 411014.

Consent Status :- Consent to Establish obtained on 28/12/2021, valid up to Commissioning of the unit or up to 5 years whichever is earlier.

Date of Visit :- 27th November 2025.

Representative of unit :- Shri. Sushil Tayade, Dy. Engineer, PMC. (Contact No. 9403231323)

Observations: -

Visited to proposed site of STP Botanical Garden, Aundh of PMC authority as per Hon'ble NGT order dtd 26/09/2025 in the matter O.A. No. 64 of 2025 (WZ). During visit following observations made as-

1. PMC has proposed installing 10 MLD Capacity STP at Botanical Garden, Aundh, Pune. The PMC authority has obtained Combined Consent to Establish on 28/12/2021 for installation of 6 Nos. STP's at various locations having total capacity 129 MLD including Botanical Garden STP of 10 MLD Capacity, Consent to Establish valid up to Commissioning of the unit or up to 5 years whichever is earlier.
2. During visit it was observed that, PMC authority has not yet started any work activity for installation of proposed STP on site.
3. The PMC authority has installed temporary 3 Nos. of container type site offices.
4. During visit Shri Sushil Tayade, Dy. Engineer, PMC informed that, from the existing Pump House is used for lifting of domestic effluent and sent to Bopodi STP for further treatment and disposal. During visit Geotag photos taken.

(Sudhil Tayade)
 Dy. Engineer,
 Pune Municipal Corporation, Pune.

(Sarjerao Bhoi)
 Field Officer
 Sub-Regional Office, Pune1



GPS Map
Camera Lite

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude

18.567655°

Longitude

73.82501833333335°

Local 11:22:15 AM

GMT 05:52:15 AM

Altitude 553 m

Thursday, 27.11.2025



GPS Map
Camera Lite

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude
18.567715°

Longitude
73.82500166666667°

Local 11:22:26 AM
GMT 05:52:26 AM

Altitude 553 m
Thursday, 27.11.2025



GPS Map
Camera Lite

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude

18.567774999999997°

Longitude

73.824995°

Local 11:23:01 AM

GMT 05:53:01 AM

Altitude 558 m

Thursday, 27.11.2025



GPS Map
Camera Lite

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude

18.567998333333332°

Longitude

73.825028333333334°

Local 11:23:56 AM

GMT 05:53:56 AM

Altitude 553 m

Thursday, 27.11.2025



 **GPS Map
Camera Lite**

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude
18.568333333333333°

Longitude
73.824683333333333°

Local 11:25:16 AM
GMT 05:55:16 AM

Altitude 544 m
Thursday, 27.11.2025



GPS Map
Camera Lite

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude

18.567998333333332°

Longitude

73.82502833333334°

Local 11:24:04 AM

GMT 05:54:04 AM

Altitude 553 m

Thursday, 27.11.2025



 **GPS Map
Camera Lite**

Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude
18.568333333333333°

Longitude
73.824683333333333°

Local 11:25:22 AM
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Altitude 544 m
Thursday, 27.11.2025



Hr9g+m5j, Jaymala Nagar, Old Sangvi, Pimpri-chinchwad, Pune,
Maharashtra 411027, India

Latitude
18.568236666666667°

Longitude
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Local 11:27:10 AM
GMT 05:57:10 AM

Altitude 558 m
Thursday, 27.11.2025



GPS Map
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Maharashtra 411027, India

Latitude

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Longitude

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Altitude 558 m

Thursday, 27.11.2025



GPS Map
Camera Lite

4/44, Laxmi Nagar, Old Sangvi, Pimpri Chinchwad,
Pimpri-chinchwad, Maharashtra 411027, India

Latitude

18.568361666666664°

Longitude

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Altitude 544 m

Thursday, 27.11.2025